

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.S.A. No. 201/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.08.2017

NAME OF THE PARTIES: Helios Research Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Ajay Anil Thorat	Practicing Company Secretary <u>ORDER</u>	

CSA No. 200/230-232/NCLT/MB/MAH/2017

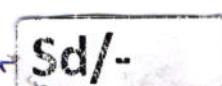
CSA No. 201/230-232/NCLT/MB/MAH/2017

CSA No. 202/230-232/NCLT/MB/MAH/2017

For the Petitioner Counsel requested for appointment of Chartered Accountant in CSA 201/2017, CSA 202/2017, M/s. R.B. Pandyan & Co. is hereby appointed as Chartered Accountant with a remuneration of Rs. 15,000/- in each of the applications.

Further, notice has not been served upon the Official Liquidator, the Petitioner is hereby directed to serve notice upon the Official Liquidator as prescribed under law and the Official Liquidator is to file their objections, if any, within 30 days.

Accordingly, applications are **allowed**.

 Sd/-

V. NALLASENAPATHY
Member (Technical)

 Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)